

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 255 OF 2016**  
**APPEAL NO. 256 OF 2016**  
**APPEAL NO. 257 OF 2016**  
**AND**  
**APPEAL NO. 258 OF 2016**

**Dated: 26<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Torrent Power Ltd.**

**... Appellant(s)**

**Vs.**

**Gujarat Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Deepa Chawan  
Mr. Hardik Luthra  
Mr. Tapan

Counsel for the Respondent(s) : Ms. Jyotshna Khatri for R-1

**ORDER**

**APPEAL NO. 255 OF 2016**  
**AND**  
**APPEAL NO. 258 OF 2016**

The learned counsel for the Appellant places Order dated 25.07.2018 passed by Gujarat Electricity Regulatory Commission in Petition No. 1661 of 2017 in Case No. 1628 of 2016 and Petition No. 1662 of 2017 in Case No. 1627 of 2016.

In light of disposal of Review Petitions, Appeals are sought to be withdrawn.

Permitted.

Accordingly, Appeal No. 255 of 2016 and Appeal No. 258 of 2016 are dismissed as withdrawn.

**APPEAL NO. 256 OF 2016 &**  
**APPEAL NO. 257 OF 2016**

As agreed by learned counsel for the parties, list these matters for hearing on **17.12.2018.**

**(S. D. Dubey)**  
**Technical Member**

*mk/kt*

**(Justice Manjula Chellur)**  
**Chairperson**